PART IV

THE PUNJAB CONTINGENCY

FUND RULES, 1951

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Made in pursuance of the section 4(1) of the Punjab Contingency Fund Act 1950, Punjab Act No. 13 of 1950, as amended from time to time, originally published,—vide Punjab Government Notification No. 2372-B-51/2464, dated the 30th April, 1951. Rules amended up to the 17th September, 1987, published,—vide Punjab Government Notification No. GSR—77/PA/13/50/S.6/87, dated the 17th September, 1987 in the Punjab Government Gazette, dated the 2nd October, 1987.

- 1. These rules may be called the Punjab Contingency Fund Rules, 1951.
- 2. The Fund shall be administered on behalf of and in the name of the Governer of the Punjab, by the Secretary to Government, Punjab, Department of Finance.
 - 3. Advances from the Fund shall be made for the purpose of meeting unforeseen expenditure,

Note:—An advance from the Fund becomes necessary if either the provision for a particular service in the Budget is found insufficient and cannot be met by re-appropriation from saving with in the Grant or there is need to incur expenditure upon some new service not contemplated in the Budget. There is no question of a token additional requirement in the former case. As for expenditure on a "new service" no portion of it can be met from the Consolidated Fund until it is authorised by law under Article 204 and 205 of the Constitution of India,—vide Article 204 (3) and 265 (3) ibid and consequently all such additional expenditure is to be met from the Punjab Contingency Fund in the first instance. There can, thus, be no token advance from the Punjab Contingency Fund for any purpose. The Supplementary demand to be presented to the Legislature for recouping the advance may, however, be for a token amount if savings are likely to be available within the grant for meeting the additional expenditure.

- 4. Applications for advances from the Contingency Fund, shall be referred to the Department of Finance by the Administrative Department, after obtaining the approval of the Minister concerned. The applications shall give (i) brief particulars of the additional expentiture involved, (ii) the circumstances in which provision could not be included in the Budget, (iii) why its postponement is not possible, (iv) the amount required to be advanced from the Fund, with full cost of the proposal for the year or part of the year as the case may be and (v) the grant or appropriation to which the expenditure will be debited.
- 4-A. If in any case, after the order sanctioning an advance from the Contingency Fund has been issued in accordance with Rule 3 and before action is taken in accordance with Rule 6, it is found that the advance sanctioned will remain wholly or partly unutilised, an application shall be made to the sanctioning authority for cancelling or modifying the sanction as the case may be.
- 5. Any expenditure, authorised temporarily, by an advance from the Contingency Fund, shall be debited to a separate section of the account under the said Fund in the same detail as it would have been shown. if it had been paid out of the Consolidated Fund.
- 6. (1) Supplementary Estimates for all expenditure so financed shall be presented to State Legislature at the first session meeting immediately after the advance is sanctioned unless such advance has been resumed to the Contingency Fund in accordance with the provisions of sub-rule (2):

Provided that in exceptional circumstances to be recorded in writing if the Government are of the opinion that the Supplementary Estimates in respect of expenditure authorised by an advance from the Contingency Fund cannot be presented to the State Legislature in its first session held immediately after such advance, such supplementary estimates may be so presented at any subsequent session.

Note (1)—While presenting to State Legislature Estimates for expenditure financed from the Contingency Fund, a note to the following effect shall be appended to such Estimates:—

A sum of Rs.	-has been advanced from the	e Contingency Fund	in —
and an equivalent amount	is required to enable repaymen	t to be made to that	Fund.

Note (2)—If the expenditure on a new service not contemplated in the Annual Financial Statement can be met, wholly or partly from savings avilable within the authorised appropriation, the note shall be appended in the following form:—

The amount viz. Rs.	can	be	found	by	reapproriation	of savings	within
the grant and a token vote only is now required.							

- (2). As soon as State Legislature has authorised additional expenditure by means of a Supplementary Appropriation Act, the advance or advances made from the Contingency Fund, whether for meeting the expenditure incurred before the Supplementary Estimates were presented to the State Legislature or after they were so presented, shall be resumed to the Fund to the full extent of the appropriation made in the Act.
- 7. A copy of the order sanctioning the advance, which shall specify the amount, grant or appropriation to which it relates and give brief particulars by sub-heads and units of appropriation of the expenditure for meeting which it is made, shall be forwarded to the Accountant General, Punjab.
- 8. A copy of the order resuming the advance, which shall give a reference to the number and date of the order in which the original advance was made, and to the Supplementary Appropriation Act, referred to in rule 6 shall be forwarded to the Accountant -General. Punjab.
 - 9. An amount of the transactions of the Fund shall be maintained in the following form :-

Amount of the Fund-

PUNJAB CONTINGENCY FUND

Serial Date of **Particulars** Number Administra- Number and Amount Treasury transaction tive Depart- date of advanced from where No. of grant or and date appropriaof the ment seeking the order (in rupees) the amount application the Advance making the tion is to be for advance Advance drawn 2 7 5 8 3

Actual date of drawal from the Treasury and Voucher Number	Supplementary Appropriation Act providing for the additional expenditure	Number and date of the order of resumption	Amount resumed (in rupees)	Balance after each transaction	Initials of the Officer- in-charge	Remarks
9	10	11	12	13	14	15

Notes.—(1) The balance should be struck after each transaction.

⁽²⁾ The amount should be entered in black ink, when the advance is made, and in red ink, when resumed.